

DIVISION BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.37/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 14th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	JAMMU AND KASHMIR BANK LIMITED V/S HIMALAYAN MINERAL WATERS PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rahul Chaudhary, Adv.

: For the Financial Creditor

Ms. Kiran Bala Agarwal, Adv.

: For the Corporate Debtor

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** In this case, the reply has been filed by the Corporate Debtor, to which the rejoinder has also been filed by the Financial Creditor since then.
- 2.** We have heard the Ld. Counsels representing the Financial Creditor as well as the Corporate Debtor.
- 3.** Arguments heard. Order reserved.
- 4.** Let the written submissions along with judgments, if any, be filed by both the parties positively within a period of one week. It is made clear that in case, the written submissions are not filed within the aforesaid stipulated period of one week, the same would not be taken on record, and also would not be considered.

-Sd-

**(Ashish Verma)
Member (Technical)**

14th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**